

Tajindar Kohli & Ors. vs. Pooja Rani & Ors.

CT No.9069/19

PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Sh. Jaspreet Singh, Ld. Counsel for complainant.

Court is convened through VC (CISCO Webex) from residence office.

It is stated by the Ld. Counsel for the complainant that cause of action had accrued within the territorial jurisdiction of police station *Khyala*. He, therefore, prayed that may be sent to the learned Magistrate having jurisdiction over the area.

Heard. File perused.

In view of the submission made by the Ld. Counsel for the complainant, let matter be put up before the court of Ld. CMM, West, Tis Hazari Court, Delhi on 07.09.2020 at 02:00 pm.

Ld. Counsel is directed to appear before Ld. CMM, West on the above mentioned time and date either in person or through VC.

Ahmad is directed to send to that Court the record of the case well within time.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. R.K. Pandey, Ld. Counsel for applicant/accused through VC.

Court is convened through VC (CISCO Webex) from residence office.

Vide this order, I shall decide an application u/s 437 Cr.P.C. filed on behalf of accused seeking regular bail.

It is submitted by Ld. Counsel on behalf of applicant/accused that accused has been falsely implicated in this case. It is further submitted that accused has been running in judicial custody since 03.07.2020; chargesheet has already been filed before the court; other co-accused having more or less similar role have already been granted bail and therefore, on the ground of parity the accused/applicant be also released on bail.

On the other hand, Ld. APP for State opposed the bail application.

Keeping in view the facts and circumstances of the case particularly the custody period of applicant /accused and the fact that charge-sheet has already been filed before court and other co-accused having more or less similar role have already been admitted to bail, I deem it fit to admit the accused **Monu** on bail on his furnishing a bail bond in the sum of Rs.15,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the condition that accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Dharmender Kumar

FIR No.311/2020
PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Pradeep Chaudhary, Ld. Counsel for accused through VC.
IO through VC.

Court is convened through VC (CISCO Webex) from residence office.

It is argued on behalf of the accused that the present case lacks ingredient of section 420 IPC and from the statement of complainant at most the case falls under 417 IPC which is a bailable offence. He submitted that rest of the offences alleged against the accused is also bailable in nature.

He further submitted that the accused cannot be punished before conclusions of trial and if he is kept behind the bars, not only he but his family would also suffer. Reliance is place on the judgement passed by Hon'ble Supreme Court of India in the case of **Sanjay Chandra vs. Central Bureau of Investigation (2012) SCC 40** to contend that every man is deemed to be innocent until duty tried or duly found guilty and that refusal of bail is restriction on the personal liberty of the individual guaranteed under Article 21 of the Constitution of India.

He further submitted that bail is right and jail is exception; denial of bail would amount to pretrial conviction; applicant/accused is ready to abide by all the condition as imposed by this court; he is running in JC since 16.06.2020 and that charge-sheet has already been filed. He, therefore, prays that

accused may be enlarged on bail.

Per contra, bail application is strongly opposed by Ld. APP for State. Ld. APP has submitted that the accused does not deserve the concession of bail as serious allegations have been leveled against him and that a similar case has also been registered against him by Haryana police.

In rebuttal, it is stated by the Ld. Counsel for the applicant that his estranged wife is working as SI in Haryana police and at her instance, as false case was registered after due deliberations.

I have heard the arguments and perused the bail applications and the reply filed by the IO.

Admittedly, charge-sheet has already been filed. Further, there is no possibility of influencing any witness as most of the witness are police officials. Therefore, without commenting on the merits of the case, keeping in view the overall conspectus of the case, particularly the current COVID-19 pandemic situation, I deem it fit to admit the accused **Dharmender** on bail on his furnishing bail bond in the sum of Rs.25,000/- with one surety in the like amount on the conditions:-

1. That the surety shall be local surety;
2. That he shall not try to contact the complainant or her family members or friends; and
3. That the accused shall co-operate the investigation and
4. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
5. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which is suspect; and
6. That he shall not take undue advantage of liberty or misuse the liberty; and
7. That he shall not change his residence without prior permission of this Court; and
8. After the filing of charge sheet in the court, the accused shall

remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identify of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be canceled.

Any observation made herein shall have no bearing on the merits of the case.

Copy be also given dasti to IO and learned counsel for the applicant/accused.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Kamal Thareja etc.

FIR No.341/10
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Aryan Arora, Ld. Counsel for accused persons through VC.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 08.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Ram Naresh etc.

FIR No.607/15
PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process not issued due to lock down.

Let previous order be complied afresh for 08.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Raju Mishra

FIR No.28377/19

PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused persons not produced from JC.

Court is convened through VC (CISCO Webex) from residence office.

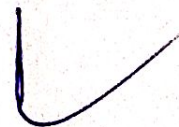
File perused.

Perusal of file reveals that both accused persons are sent to face trial for the offence punishable under section 411/34 IPC which are compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the complainant/owner of stolen property to join the proceedings through VC or appear in person on NDOH.

IO to also join the proceedings through VC and ensure the presence of complainant/owner of stolen property on NDOH.

Jail Superintendent is directed to produce both accused persons on NDOH through VC.

Put up on 15.09.2020 through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Ran Vijay etc.

FIR No.105/16
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused Rahul not produced from JC (on bail in this case.)
Accused Ranvijay is absent.

Court is convened through VC (CISCO Webex) from residence office.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 13.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

Jail Superintendent is directed to produce accused Rahul through VC on NDOH.

(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Pappu

FIR No.111/19
PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex) from residence office.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 08.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Punjya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Umesh

FIR No.656/15
PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex) from residence office.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 08.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Mahipal

FIR No.404/14
PS: Mundka

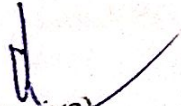
01.09.2020

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Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex) from residence office.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 08.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Parbhjot Singh

FIR No.05/15
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Himanshu, Ld. Counsel for accused through VC.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 08.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

Nirmal Singh vs. Ompal Singh

CC No.2335/17
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 08.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Ramakant

FIR No.92/19
PS: Mundka

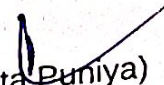
01.09.2020

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Present: Ld. APP for State through VC.
None for accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 08.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

Ashok Kumar Goel vs. Suresh Kumar & Ors.

CC No.8509/19
PS: Mundka

01.09.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex)
from residence office.

ATR not received.

Let same be called for 08.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Pardeep etc.

FIR No.78/19
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 08.01.2021.

(Babita Punjya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Krishan

FIR No.537/18

PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

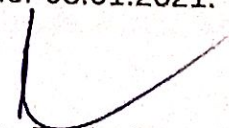
Present: Ld. APP for State through VC.
None for accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 08.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Mohd. Safiq etc.

FIR No.259/14 & 260/14

PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Mohd. Safiq and Ajay Saini are absconder.

Accused Suraj not produced from JC (on bail in this case).

Sh. Anil Garg, Ld. LAC for accused Sajid.

Court is convened through VC (CISCO Webex)

from residence office.

File perused.

Jail Superintendent is directed to produce accused Suraj on NDOH through VC.

Put up for arguments on the point of charge on

08.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Abhay Veer Batra

FIR No.1187/15
PS: Hari Nagar

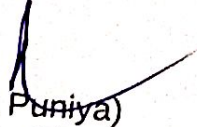
01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 08.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Monu @ Manoj

FIR No.574/16
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 08.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. S. Shanti Devi

FIR No.988/15
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

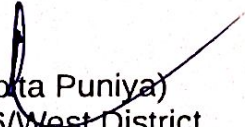
Present: Ld. APP for State through VC.
None for accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 08.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Ravinder Pal Singh

FIR No.658/15
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 08.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Shamim Akhtar etc.

FIR No.393/11

PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Sumit Handa, Ld. Counsel for accused persons through VC.

Court is convened through VC (CISCO Webex) from residence office.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 08.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Daksh Chaudhary etc.

FIR No.422/17
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused Daksh present in the court.
None for other accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process could not be issued due to lock down.

Let IO be summoned for NDOH in terms of previous
order for NDOH.

Put up for further proceedings on 08.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Amarjeet Singh etc.

FIR No.03/18
PS: Hari Nagar

01.09.2020

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Present: Ld. APP for State through VC.
Sh. Kamal Singh, Ld. Counsel for accused persons through VC.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process could not be issued due to lock down.

Let IO be summoned for NDOH in terms of previous order for NDOH.

Put up for further proceedings on 08.01.2021.

(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

Yogesh Kumar Adlakha vs. Sachin

CC No.3766/18

PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Sh. K.G. Seth, Ld. Counsel for complainant in person.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

At request, put up for framing of notice/court bail on

05.10.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Jang Bahadur etc.

FIR No.419/12
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

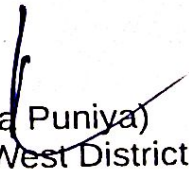
Present: Ld. APP for State through VC.
Sh. Ashwani Kumar, Ld. Counsel for accused Vinod through VC.
None for accused Jang Bahadur.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 08.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs.Harsh etc.

FIR No.44/15
PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


Present: Ld. APP for State through VC.
None for accused persons.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 08.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Pradeep

FIR No.812/15

PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Tilak Singh has already been convicted.

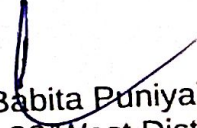
None for accused Pradeep.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 08.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Manzoor Alam etc.

FIR No.1612/15

PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.
Sh. Varun Khera, Ld. Counsel for complainant.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 11.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Amir Chaudhary etc.

FIR No.269/09
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

**Court is convened through VC (CISCO Webex)
from residence office.**

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 21.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Devender Singh etc.

FIR No.248/10
PS: Hari Nagar

01.09.2020

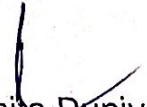
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused Devender Singh.
Accused Jai Bhagwan not produced from Rohtak Jail
(on bail in this case).
Accused Jai Kishan has already been convicted.

**Court is convened through VC (CISCO Webex)
from residence office.**

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 23.09.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

Jail Superintendent is directed to produced accused Jai Bhagwan on NDOH through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Neetu

FIR No.598/18
PS: Mundka

01.09.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused. Perusal of file reveals that matter is at the stage of scrutiny of documents and arguments on the point of charge.

Put up for scrutiny of documents and arguments on the point of charge on 08.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Narender

FIR No.274/17
PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused. Perusal of file reveals that matter is at the stage of arguments on the point of charge.

Put up for arguments on the point of charge on

08.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Parshu Ram Ojha etc.

FIR No.22/18
PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused. Perusal of file reveals that matter is at the stage of arguments on the point of charge.

Put up for arguments on the point of charge on

08.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Abhay Raj

FIR No.341/19

PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Yashveer Singh, Ld. Counsel for accused.

Court is convened through VC (CISCO Webex) from residence office.

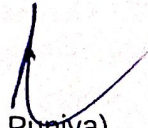
It is stated by the Ld. Counsel that documents supplied to him are complete and legible.

Heard.

At request, put the matter before Lok Adalat on 05.09.2020.

Let court notice be issued to complainant/victim to appear in person or through VC on NDOH.

IO is also directed to join proceedings through VC on NDOH.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Jaspreet Singh @ Lucky

E-FIR No.23566/19

PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused in person.

Complainant/owner of stolen property Ms. Rita Mittal through VC.

IO through VC.

Court is convened through VC (CISCO Webex) from residence office.

It is submitted by the complainant and owner of stolen property that since her scooty has been recovered, she does not want to pursue the case. In view of the above, she seeks permission of the Court to compound the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about her voluntariness and having examined her, I am satisfied that she is making statement voluntarily. Therefore, let her statement to this effect be recorded separately and be sent to her through whatsapp with direction to sign the same and send it back to the court through whatsapp. Statement sent and received back duly signed. **IO has also duly identified the complainant/owner of stolen property.**

File perused. Perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen.




-2-

Therefore, in view of statement of complainant/owner of stolen property, offence stands compounded. Consequently, accused **Jaspreet Singh @ Lucky** stands **acquitted** of the offence punishable under Section 411 IPC.

Superdari, if any stands canceled. Case property, if not already released, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement.

File be consigned to record room after due compliance.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

Charanjeet Singh vs. State

CC No.2229/2020

PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Complainant in person.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

At request, put up on 28.09.2020 for further proceedings.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Krishan

FIR No.93/18

PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

Ms. Babita Tyagi, Ld. Counsel for witness Roshan Lal through VC.

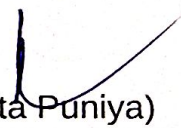
**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process issued to victim Sanjay, Roshan Lal and accused received. Perused.

Let they be summoned again for NDOH.

Put up for PE on 13.10.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Vipin

FIR No.424/2020

PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Satish Kumar, Ld. Counsel for applicant/ accused through VC.

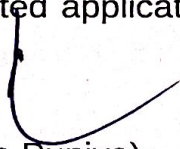
Court is convened through VC (CISCO Webex) from residence office.

Vide this order, I shall decide an application u/s 437 Cr.P.C. filed on behalf of accused seeking regular bail.

Reply received. Perused.

Let copy of reply be supplied to the Ld. Counsel via e-mail/whatsapp.

Put up for arguments on the above stated application on 04.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Amit Gupta

FIR No.164/2020

PS: Mundka

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Ld. Counsel on behalf of applicant.


Court is convened through VC (CISCO Webex) from residence office.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL9C-AG-4977** on Superdari.

After some arguments, Ld. Counsel wish to withdraw the present application with liberty to file before appropriate forum.

Heard. Allowed.

Accordingly, application stands dismissed as withdrawn.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020

State vs. Mohit

FIR No.516/2020
PS: Hari Nagar

01.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Divesh Malik, Ld. Counsel for applicant/accused through VC.
IO/SI Vikram Singh through VC.

Court is convened through VC (CISCO Webex) from residence office.

Vide this order, I shall decide an application u/s 437 Cr.P.C. filed on behalf of accused seeking regular bail.


It is submitted by Ld. Counsel on behalf of applicant/accused that accused has been running in judicial custody since 22.08.2020 and other co-accused persons having more or less similar role have already been granted bail and therefore, on the ground of parity the accused/applicant be also released on bail.

On the other hand, Ld. APP for State opposed the bail application.

Keeping in view the facts and circumstances of the case particularly the custody period of applicant /accused and the fact that other co-accused persons having more or less similar role have already been admitted to bail, I deem it fit to admit the accused **Mohit** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.


(Babita Punrya)
MM-06/West District
Tis Hazari Courts/Delhi
01.09.2020